

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/119 – 125/2012

(Arising out of Order-in-Appeal C. Cus. No. 239-244/2012 dated 30.03.2012 passed by the Commissioner of Customs (Appeals), Chennai).

M/s. Zymo Nutrients Pvt. Ltd.

Appellants

Vs.

CC (Port-Import), Chennai

Respondent

Appearance

None
for the Appellant

Shri K. Veerabhadra Reddy, JC (AR)
for the Respondent.

CORAM

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing/Decision: **18.06.2018**

FINAL ORDER No. **41857-41863/2018**

Per: Bench

The above appeals came up for hearing as per the published list. Today when the matter came up for hearing, none appeared on behalf of the appellants. The case was earlier listed for hearing on 23.07.2015, 12.10.2015, 10.12.2015, 21.04.2016, 20.04.2016, 20.04.2018 and 18.06.2018, in spite of

repeated notices none appeared for the appellant on these dates. Therefore, it appears no reason that the appellants are not interested in pursuing these appeals. However, in consequence the issue per se is not only clogging this Court as a long standing pendency but also it is not fair to the Revenue that there is no closure in the matter either way till date.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, all the above appeals are dismissed for non-prosecution.

(Order dictated and pronounced in the open court)

(P. DINESHA)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

BB